

Notes of the Registry

Order of the Tribunal

\* 2 \*

1971. The reply should be filed by the alleged contemner within 4 weeks. Personal presence of the alleged contemner is dispensed with for the time being.

List the matter for orders in the next circuit court sitting to be held at Gwalior.

(G. Shanthappa)  
JM

(M.P. Singh)  
VC

17.5.2004

Applicant in person.

Shri S.P. Singh counsel for the respondent.

The learned counsel for the respondents states that the order of the Tribunal dated 29.7.2003 passed in OA No. 350/2000 has been implemented by the respondents by passing a detailed, reasoned and speaking order dated 5.4.2004 (Annexure-R-3). We have perused the order dated 5.4.2004 (Annexure-R-3) and we find that the Tribunal's order has been implemented by the respondents. CCP is therefore dismissed. Notices are discharged.

(Madan Mohan)  
J M

(M.P. Singh)  
V C

Notice Issued on 15.03.04

1) M.A. No. 494/04 for Interim Relief filed on 12/4/04.

2) M.A. No. 496/04 for listing the case at Gwalior filed on 12/4/04.

3) Reply an Affidavit filed.

4) Request for hearing on 17-5-04 instead of 17-5-04 filed.

cc sent on 1/6/04  
Issued on 1-6-04